

CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, KOLKATA

LIBR/

Date of Order: 16.12.2020

Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member

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|---------------------|---------------------------|
| 1. OA.964 of 2020 | Girish Nandan Pandey |
| 2. OA.970 of 2020 | Anal Kumar Chatterjee |
| 3. OA.971 of 2020 | Ashoke Kumar Paul |
| 4. OA.972 of 2020 | Subrata Sarkar |
| 5. OA.990 of 2020 | Samit Biswas |
| 6. OA.991 of 2020 | Debabrata Dutta |
| 7. OA.992 of 2020 | Prabir Kumar Podder |
| 8. OA.1054 of 2020 | Birendra Kumar |
| 9. OA. 1055 of 2020 | Surajit Kumar Saha |
| 10.OA.1057 of 2020 | Ram Nath Prasad |
| 11.OA.1058 of 2020 | Saurav Kumar |
| 12.OA.1072 of 2020 | Provash Chandra Halder |
| 13.OA.1073 of 2020 | Mrinmay Biswas |
| 14.OA.1076 of 2020 | Probir Kumar Poddar |
| 15.OA.1077 of 2020 | Sanjit Kumar Mukhopadhyay |
| 16.OA.1120 of 2020 | Biswajit Biswas |
| 17.OA.1121 of 2020 | Swapna Chakraborty |
| 18.OA.1129 of 2020 | Kishore Kumar Biswas |
| 19.OA.1130 of 2020 | Mukul Halder |

VS

Union of India & Ors.

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For The Applicant(s): Mr. A. K. Manna, counsel

For The Respondent(s): Ms. D. Nag, Counsel
Mr. K. K. Maity, counsel

O R D E R (O R A L)

Per: Ms. Bidisha Banerjee, Member (J):

Heard ld. counsel for both sides.

2. Due to parity in the nature of grievance, facts pleaded and relief claimed, these cases are being heard out analogously, upon due notice and with consent of all the sides, to be disposed of by this common order.

3. For the sake of brevity, OA. No. 964/2020 is being delineated and discussed hereunder:

This O.A 964/2020 has been preferred to seek the following relief:



"8(a) An order issuing direction upon the respondents to grant Grade Pay of Rs. 5400/- in PB-2 to the applicant herein on completion of 4 years in the pay scale of Rs. 7500-12000/- (Pre-revised) as per Judgement dated 06.09.2010 of Hon'ble High Court of Madras, as upheld by Hon'ble Supreme Court vide its order dated 10.10.2017 and that dated 23.08.2018 and as decided by Board vide its letter dated 22.10.2019 and 27.07.2020 and Estt. Order No. 286/19, dated 06.12.2019 and subsequent similar Establishment Order issued in implementation thereof for extension of benefit covered under the judgment dated 06.09.2010 with all consequential benefits including arrears of pay.

(b) An order quashing and setting aside the clarification dated 11.02.2009 and directing the respondents to grant Grade Pay of Rs. 5400/- (PB-2) in the pay scale of Rs. 7,500/- - 12,000/- (Pre-revised) to the applicant on completion of 4 years of service in the Grade Pay of Rs. 4,800/- in PB-2 i.e. w.e.f. from the date as mentioned in para 4(f) hereinabove.

(c) An order directing the respondent authorities to provide production of relevant documents.

(d) Any other order or further order/orders as this Hon'ble Tribunal may deem fit and proper."

4. At hearing, ld. counsel for the applicants would submit that he would be fairly satisfied if a direction is issued to the concerned respondent authority to consider and dispose of the pending representation in the light of the

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judgment rendered in Shiladitya Maitra & Ors in OA/350/358/2019 and to issue appropriate order.

5. Accordingly, with the consent of both the parties and without calling for reply, I dispose of the O.A by directing the competent respondent authority to consider and dispose of the pending representation in the light of OA/350/358/2019 (Shiladitya Maitra & ors) supra, within 4 weeks from the date of receipt of a copy of this order and pass appropriate order.

6. In the event the applicants are found entitled to the relief as sought for, identical benefits shall be extended in terms of the judgment supra, within 3 months thereafter.

7. It is made clear that I have not entered into the merit of the matter and therefore all the points raised in the representations shall be open for consideration.

8. The present OAs accordingly stand disposed of. No costs.

(Bidisha Banerjee)
Member (J)

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